

1	2	3	4	5	6	7
		Multiple State project (AP, Karnataka, Maharashtra, Orissa, Tamilnadu)				
NTPC						
5.	907-Ind	Unchahar-II Uttar Pradesh	1279.510	160.000	2x210MW	Award for Boiler, Turbine, Generator placed, work in progress. 1st unit to be commissioned by Jan 2000. & 2nd Unit by July 2000
Powergrid						
6.	1405-Ind	Power Transmission (Sector) project. Multiple State Project	1776.100	275.000	Not Applicable	Award placed for some projects. Work in progress, balance awards in process. all works to be completed By June 2000.

Traditional Fishermen

895. SHRI T. GOPAL KRISHNA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the reasons for decline in the catch of the traditional fishermen in coastal areas;

(b) the impact of unbridled deep sea fishing;

(c) whether there is a fishery policy on the analogy of food policy;

(d) if so, its details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) The fish production from the marine sector in the country has increased from 25.76 lakh tonnes in 1992-93 to 27.07 lakh tonnes in 1995-96. The contribution from the deep sea sector out of this is only about 30 thousand tonnes and the remaining production is from the traditional and small-scale mechanised sector, this indicates that there is no decline in the production of fish from this sector.

(b) In view of (a) above, the question does not arise.

(c) to (e). Action has been initiated to formulate a National Fisheries Policy.

Encroachment

896. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "SC's warning on encroachment" appearing in the Tribune dated October 31, 1996;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c). Land being a State subject, the encroachment of land has to be dealt with by the concerned State or local Government or other land-owning agency in accordance with the policy laid down by Govt. for handling such situations on location specific basis. However, Supreme Court's directions/ observations will have to be kept in view by the State Government while formulating such policy.

Foreign Assistance for NCES

897. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have sought